

FIR No. 65/2020
PS: Maurya Enclave
State Vs Shahid Khan
U/s 380/411 IPC

05.05.2020

Proceedings conducted through Video Conferencing

Present : Ld. APP for the State.
Sh. Himanshu Shekhar Kumar, Ld. counsel for accused
Shahid Khan.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting APP after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for regular bail on behalf of accused **Shahid Khan**.

Reply has been filed by the IO.

Heard on bail application.

In the present matter, accused is alleged to have committed theft in the house of complainant and the stolen jewelery has also allegedly been recovered from his possession. The accused is in J.C. for more than 45 days and is not wanted in any other criminal case. No fruitful purpose will be served by detaining the accused in Jail. Accordingly, the bail application is allowed to the effect that the accused is admitted to bail on his furnishing a bail bond in the sum of Rs. 15,000/- with one surety of like amount. Bail application is disposed off accordingly.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned. Copy of bail order be also dasti to counsel for accused.

Counsel for accused is however directed to file undertaking as required in view of circular dated 21.04.2020 of Ld. District & Sessions Judge, North-West for 06.05.2020.

(ATUL KRISHNA AGRAWAL)
Duty ACMM: North West
Rohini: Delhi/05.05.2020